

(b) if so, whether an acute burning sensation in the eyes and the pungent smell could be felt even thirty yards away from the site of the mishap;

(c) if so, whether any enquiry has been conducted into the incident; and

(d) if so, the persons held responsible and the action taken against them ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) :

(a) Yes, Sir.

(b) Yes, Sir.

(c) and (d). An enquiry was conducted into the matter and it was found to a case of road accident and nobody in particular was held responsible for it.

#### Administrative Reforms

1216. SHRI G. VIJAYA RAMA RAO : Will the PRIME MINISTER be pleased to state :

(a) whether administrative reforms are on the anvil arising from Conference of Chief Secretaries, (Newstime—7th February, 1985) ;

(b) if so, the details thereof ;

(c) whether Government will ensure that dedicated and motivated public servants are not harassed but given encouragement ;

(d) whether Government will create an effective watch-dog set-up where honest citizens, including public servants can pass on information involving corruption by public servants, including Ministers ;

(e) whether Government will provide full protection to such citizens and reintroduce earlier system of receiving complaints without the sender revealing his identity ; and

(f) whether Government are aware that in India, UK and USA it has been found that 50 per cent of complaints, signed or anonymous, turn to be correct ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PERSONNEL AND ADMINISTRATIVE REFORMS AND CULTURE (SHRI K.P. SINGH DEO) : (a) and (b). The Conference of Chief Secretaries, held on 4th and 5th February, 1985 reviewed various administrative reform measures. These included reforms in the delivery of supplies and services to the public, improvement in personnel management and training, increased delegation of powers with better supervision and monitoring, simplification of rules and procedures and modernisation of government offices. Arrangements for redress of public grievances were also discussed.

(c) Yes, Sir.

(d) A person who has a genuine complaint of corruption or lack of integrity on the part of a Central Government servant can approach the Central Vigilance Commission with the assurance that prompt and adequate action will be taken when found justified.

(e) Instructions have been issued to Ministries that informants and witnesses should be afforded sufficient protection and should be saved from harassment. As per existing instructions, no action is to be taken on anonymous or pseudonymous complaints.

(f) No such study has been made in India. Information about the position in U.K. and U.S.A. is not known.

#### Retirement Age of Central Government Servants

1217. SHRI LAKSHMAN MALLICK : Will the PRIME MINISTER be pleased to state :

(a) whether Central Government propose to raise the retirement age of Central